

**2016**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**No. 2099 - A**

**Dated, Calcutta, the 02<sup>nd</sup> May, 2016**

**From : Shri Subhasis Dasgupta,  
Registrar (Judicial Service),  
High Court, Appellate Side,  
Calcutta.**

**To:**

- 1) The District Judge of all Districts  
Including Andaman & Nicobar Islands,**
- 2) The Chief Judge, City Civil Court, Calcutta,**
- 3) The Chief Judge, City Sessions Court, Calcutta,**
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta,**
- 5) The Secretary, Judicial Department, Govt. of West Bengal,**
- 6) Members of the Registry, The Hon'ble High Court,**
- 7) Director, West Bengal Judicial Academy.**

**Sub. : Filling up the Post of Presiding Officer in Debt Recovery  
Tribunals seated at various places across India.**

Sir,

With reference to the subject captioned above, I am directed to inform that a Vacancy circular bearing no. F.No.7/11/2016-DRT dated 13<sup>th</sup> April, 2016 as received from the Department of Financial Services, Ministry of Finance, Government of India, has been **uploaded** in the website of the Hon'ble Court for information of all the Judicial Officers fulfilling the requisite eligibility criteria for the Post of Presiding Officer in Debts Recovery Tribunals.

In this connection, it is to be mentioned that the last date for reaching the filled -in application (in prescribed format) to the final destination is stipulated to be on and before **25<sup>th</sup> May, 2016.**

I am to request you to inform the eligible and willing officers to visit the website and download the contents and to forward the filled in application (in prescribed format) along with requisites, sought for, so as to reach this court on or before **09<sup>th</sup> May, 2016.**

Yours faithfully,



**Registrar (Judicial Service)**

F. No. 7/11/2016-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

Jeevan Deep Building,  
Sansad Marg, New Delhi – 110001  
13<sup>th</sup> April, 2016

To,

The Registrar Generals of all the  
High Courts of India

**Sub:** Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000.

Sir,

I am directed to say that it is proposed to fill 7 (seven) anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Delhi, Bengaluru, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016.

2. The eligibility for appointment to the post of Presiding Officer of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till he attains the age of 62 years, whichever is earlier.

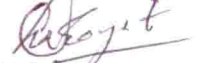
4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in the pay band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated amongst the officers of the High Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application proforma (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years, vigilance clearance and integrity certificate to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3<sup>rd</sup> Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.

6. The applications submitted in response to this circular should reach this Department **on or before 25<sup>th</sup> May, 2016**. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected.

7. The advertisement and prescribed application proforma is also available on this Ministry's website – finmin.nic.in (URL: [http://financialservices.gov.in/vacancycirculars\\_index.asp](http://financialservices.gov.in/vacancycirculars_index.asp)).

Yours faithfully,



(V.V.S. Kharayat)

Under Secretary (DRT)

Tel. No: 011-23748769

Encl: as above

F. No. 7/11/2016-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

Jeevan Deep Building,  
Sansad Marg, New Delhi – 110001  
13<sup>th</sup> April, 2016

ADVERTISEMENT

**Sub:** Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000.

Applications are invited from eligible and willing candidates with requisite qualifications and experience for filling up 7 (seven) anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Delhi, Bengaluru, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016.

2. The eligibility for appointment to the post of Presiding Officer (PO) of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. The Tribunal is a quasi-judicial body set up under the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till they attain the age of 62 years, whichever is earlier.

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries the Grade Pay Rs.10,000 in the pay band PB-4 Rs.37,400-67,000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. Willing and eligible candidates (who are working) may apply through proper channel, in the prescribed application proforma (available on website) and their applications should reach the Under Secretary (DRT), Ministry of Finance, Department of Financial Services, 3<sup>rd</sup> Floor, "Jeevan Deep", Sansad Marg, New Delhi – 110 001 **on or before 25<sup>th</sup> May, 2016**, alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], vigilance clearance and integrity certificate. In respect of serving officers, only those applications will be considered which are received through proper channel.

6. Practicing Advocates who are willing and eligible may apply in the prescribed proforma alongwith a copy of their latest Income Tax Return and professional income for the Assessment Year 2015-16.

7. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected. The candidates may be required to appear before the Selection Committee for an interview for which no TA/DA will be paid by the Ministry.

8. The advertisement and application proforma are also available on this Ministry's website – [finmin.nic.in](http://finmin.nic.in) (URL- [http://financialservices.gov.in/vacancycirculars\\_index.asp](http://financialservices.gov.in/vacancycirculars_index.asp)).

  
(V.V.S. Kharayat)  
Under Secretary (DRT)  
Tel. No: 011-2374 8769



PROFORMA**APPLICATION FOR SELECTION TO THE POST OF  
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS****PART-I**

1. Name in Full (in Block Letters) :

2. Date of Birth :

3. Father's/ Husband's name :

Recent passport  
size photograph  
duly signed by  
the applicant

4. Present Address:

(i) Office (Address and Tel. No.)

(ii) Residence (Address and Tel. No):

(iii) Mobile No.

(iv) Email ID:

5. Parent department's complete Address:  
(With Telephone No., FAX No. and E-mail ID\*)

6. Educational qualifications :

7. (a) Date of entry in the service, if applicable:

(d) Name of service:

8. Details of postings (in last 10 years):

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:

(b) Date of appointment in present post, on regular basis:

(c) Present Pay-Scale:

(d) Present Basic pay:

Date of Retirement :

11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:

(b) Date of return from previous Deputation, if any:

(c) No. of cases disposed of in past 2 years:  
(in case of Judicial Officers only)

12. (a) Date of Enrollment as Advocate :

(b) Years of practice :

(c) Whether enrollment Certificate is surrendered:  
with Bar Council

(d) If so, since when:

13. (i) Annual Income (in case of practicing Advocate):  
(Please enclose copy of ITR for AY 2015-16)

(ii) Professional Income (AY 2015-16)

14. How qualified for the post applied for :  
(Please give full details)

15. Whether belong to SC/ ST/ OBC :

16. Preference for place of posting: 1.....

(In respect of existing vacancies 2.....

3.....

4.....

5.....

17. Preference for place of posting 1.....

For the panel in respect of 2.....

unforeseen vacancies that may 3.....

arise upto 31.12.2016

18. Any other Qualifications/ Experience  
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

**PART-II**

(To be filled by Cadre Controlling Authority of the Applicant.)

**OFFICE OF .....**

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of ..... (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. .... is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer.
3. It is also certified that Integrity of Shri/Smt./Ms. .... is .....
4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2011-12 to 2015-16 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period need to be forwarded alongwith No Report Certificate (NRC).
5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.  
of Officer with Official Stamp)*

Place: \_\_\_\_\_  
Date: \_\_\_\_\_